

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO. 190 OF 2003

WITH

CRIMINAL MISCELLANEOUS PETITION No. 1763 OF 2006

(Application for impleadment)

AND

CRIMINAL MISCELLANEOUS PETITION No. 26171 OF 2010

(Application for Vacation of Stay)

WITH

CRIMINAL MISCELLANEOUS PETITION NO. 10040 OF 2004 IN
SLP(CRL.)NO...OF 2013

(Application for Permission to file Special Leave Petition)

AND

PETITION FOR SPECIAL LEAVE TO APPEAL (CRL.) NOS. 3352 OF 2006, 228,
4702, 4729, 4739, 4743, 4759, 5369, 5419, 5435, 5522, 5547, 5578,
5590, 5592, 5614, 5617, 5619, 5622, 5668, 5669, 5697, 5706, 5712,
5714, 5716, 5812, 6005, 6006, 6014, 6057, 6066, 6068, 6081, 6083 &
9925 OF 2012

WITH

CRIMINAL MISCELLANEOUS PETITION NOS. 13939, 14080, 14105, 14115,
14162, 15416, 15489, 15540, 15683, 15743, 15806, 15855, 15871,
15923, 15935, 15944, 15954, 16050, 16054, 16153, 16165, 16176,
16181, 16187, 16468, 16974, 16977, 17000, 17127, 17153, 17159,
17212 & 17218 OF 2012

(Applications for Stay)

DEVINDER SINGH & ORS. ETC.

...APPELLANTS

VERSUS

STATE OF PUNJAB THROUGH C.B.I. ETC.

... RESPONDENTS

OFFICE REPORT

The matters above mentioned were listed before the Hon'ble Court on 18.09.2012 when the Court was pleased to pass the following Order :

**"Post after the pronouncement of judgment/order
in W.P.(Crl.) No. 120/2012.**

It is submitted that W.P. (Crl.) No. 120 of 2012 is still pending for hearing before this Hon'ble Court. A copy of the Record of Proceedings dated 27.11.2015 passed in W.P. (Crl.) No. 120 of 2012 is enclosed herewith for perusal of the Hon'ble Court.

CRIMINAL APPEAL NO. 190 OF 2003

It is submitted that Service of Notice of Lodgment of Petition of Appeal is complete on the Sole Respondent and the said Sole Respondent is represented through Mr. Kuldip Singh, Advocate.

It is further submitted that Original Record pertaining to the Trial Court has been received and is available in the Court Room for the reference of the Hon'ble Court. Counsel for both the parties have not filed additional documents, so far.

It is further submitted that Mr. A.K. Sharma, Advocate has filed an application on behalf of the Respondent for vacation of stay granted vide Court's order dated 20.07.2001 and the said application has been registered as Criminal Miscellaneous Petition No. 26171 of 2010.

It is further submitted that Mr. Bharat Sangal, Advocate has filed an application seeking impleadment of the Applicant as Respondent and the same has been registered as Criminal Miscellaneous Petition No. 1763 of 2006.

It is further submitted that Criminal Miscellaneous Petition No. 1763 of 2006 (Application for impleadment) in the matter above mentioned was listed before the Hon'ble Judge in Chambers on 10.02.2011 when His Lordship was pleased to pass the following order:-

Application for impleadment will be taken up along with main matter."

CRIMINAL MISCELLANEOUS PETITION No. 10040 OF 2004 IN SLP(CRL.)NO. ...OF 2013

(Application for Permission to file Special Leave Petition)

It is submitted that no orders have been passed on the application for permission to file Special Leave Petition.

PETITION FOR SPECIAL LEAVE TO APPEAL (CRL.) NO. 3352 OF 2006

It is submitted that this is an after notice matter. There are two respondents in the instant matter.

It is further submitted that both the respondents Nos. 1 and 2 are represented by Ms. Sushma Suri, Advocate and Mr. Ajay Pal, Advocate respectively.

It is further submitted that Counsel for the Respondent No. 1 has filed an application for vacation of Stay granted vide this Hon'ble Court order dated 14.07.2006 which has been registered as Criminal Miscellaneous Petition No. 1406 of 2011. Copy of the application has been placed below the Special Leave Petition paper books for perusal of the Hon'ble Court.

Service of Show Cause Notice is complete.

PETITION FOR SPECIAL LEAVE TO APPEAL (CRL.) NO. 228 OF 2012

It is submitted that this is an after notice matter. There are two respondents.

...3/-

It is further submitted that Respondent No. 1 is represented by Mr. Abhishek Atrey, Advocate and Respondent No. 2 is represented by Mr. A.K. Sharma, Advocate.

Service of Show Cause Notice is complete.

PETITION FOR SPECIAL LEAVE TO APPEAL (CRL.) NOS. 4702, 4729, 4739, 4743 & 4759 OF 2012

PETITION FOR SPECIAL LEAVE TO APPEAL (CRL.) NO. 4702 OF 2012

It is submitted that this is an after notice matter.

It is further submitted that Sole Respondent is represented by Mr. A.K. Sharma, Advocate. The Counsel has also on 05.04.2013 filed Counter Affidavit on behalf of the Sole Respondent. Copy of the Counter Affidavit has been included in the Special Leave Petition paper books for perusal of the Hon'ble Court.

It is further submitted that Counsel for the Petitioner has on 27.04.2013 filed Rejoinder Affidavit. Copy of the Rejoinder Affidavit has been included in the Special Leave Petition paper books for perusal of the Hon'ble Court.

Service of Show Cause Notice is complete.

PETITION FOR SPECIAL LEAVE TO APPEAL (CRL.) NO. 4729 OF 2012

It is submitted that this is an after notice matter. There are three respondents in the instant matter.

It is submitted that A.D. Card duly signed has been received back from Respondent No. 2, but no one has entered appearance on behalf of Respondent No. 2.

It is further submitted that Mr. B.K. Prasad, Advocate has filed Vakalatnama/Appearance on behalf of Respondent No. 1/Union of India.

It is further submitted that Respondent No. 3 is represented by Mr. A.K. Sharma, Advocate. The Counsel has also on 26.04.2013 filed Counter Affidavit on behalf of Respondent No. 3. Copy of the Counter Affidavit has been included in the Special Leave Petition paper books for perusal of the Hon'ble Court.

It is further submitted that Counsel for the Petitioner has on 10.07.2013 filed Rejoinder Affidavit. Copy of the Rejoinder Affidavit has been included in the Special Leave Petition paper books for perusal of the Hon'ble Court.

Service of Show Cause Notice is complete.

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PETITION FOR SPECIAL LEAVE TO APPEAL (CRL.) NO. 4739 OF 2012

It is submitted that this is an after notice matter. There are two respondents in the instant matter.

It is submitted that neither A.D. Card nor unserved cover containing notice has been received from Respondent No. 1.

It is further submitted that Respondent No. 2 is represented by Mr. A.K. Sharma, Advocate. The Counsel has also on 25.04.2013 filed Counter Affidavit on behalf of Respondent No. 2. Copy of the Counter Affidavit has been included in the Special Leave Petition paper books for perusal of the Hon'ble Court.

It is further submitted that Counsel for the Petitioner has on 10.07.2013 filed Rejoinder Affidavit. Copy of the Rejoinder Affidavit has been included in the Special Leave Petition paper books for perusal of the Hon'ble Court.

Service of Show Cause Notice is incomplete in respect of Respondent No. 1.

PETITION FOR SPECIAL LEAVE TO APPEAL (CRL.) NO. 4743 OF 2012

It is submitted that this is an after notice matter. There are three respondents in the instant matter.

It is submitted that A.D. Card duly signed has been received back from Respondent No. 2, but no one has entered appearance on behalf of Respondent No. 2.

It is further submitted that Mr. B.K. Prasad, Advocate has filed Vakalatnama/Appearance on behalf of Respondent No. 1/Union of India.

It is further submitted that Respondent No. 3 is represented by Mr. A.K. Sharma, Advocate. The Counsel has also on 25.04.2013 filed Counter Affidavit on behalf of Respondent No. 3. Copy of the Counter Affidavit has been included in the Special Leave Petition paper books for perusal of the Hon'ble Court.

It is further submitted that Counsel for the Petitioner has on 08.07.2013 filed Rejoinder Affidavit. Copy of the Rejoinder Affidavit has been included in the Special Leave Petition paper books for perusal of the Hon'ble Court.

Service of Show Cause Notice is complete.

PETITION FOR SPECIAL LEAVE TO APPEAL (CRL.) NO. 4759 OF 2012

It is submitted that this is an after notice matter. There are three respondents in the instant matter.

...5/-

It is submitted that A.D. Card duly signed has been received

back from Respondent No. 2, but no one has entered appearance on behalf of Respondent No. 2.

It is further submitted that Mr. B.K. Prasad, Advocate has filed Vakalatnama/Appearance on behalf of Respondent No. 1/Union of India.

It is further submitted that Respondent No. 3 is represented by Mr. A.K. Sharma, Advocate. The Counsel has also on 26.04.2013 filed Counter Affidavit on behalf of Respondent No. 3. Copy of the Counter Affidavit has been included in the Special Leave Petition paper books for perusal of the Hon'ble Court.

It is further submitted that Counsel for the Petitioner has on 10.07.2013 filed Rejoinder Affidavit. Copy of the Rejoinder Affidavit has been included in the Special Leave Petition paper books for perusal of the Hon'ble Court.

Service of Show Cause Notice is complete.

PETITION FOR SPECIAL LEAVE TO APPEAL (CRL.) NOS. 5369, 5419, 5435, 5522, 5547, 5578, 5590, 5592, 5614, 5617, 5619, 5622, 5668, 5669, 5697, 5706, 5712, 5714 & 5716 OF 2012

PETITION FOR SPECIAL LEAVE TO APPEAL (CRL.) NOS. 5369, 5419 & 5435 OF 2012

It is submitted that these are after notice matters.

It is further submitted that common Sole Respondent is represented through Mr. A.K. Sharma, Advocate. The Counsel has also filed Counter Affidavit on behalf of the Sole Respondent in Special Leave Petition (Crl.) Nos. 5369 and 5435 of 2012 . Copies of the Counter Affidavit have been included in the Special Leave Petition paper books for perusal of the Hon'ble Court.

It is further submitted that Mr. A.K. Sharma, Advocate has on 26.04.2013 filed Counter Affidavit on behalf of the Sole Respondent in Special Leave Petition (Crl.) No. 5419 of 2012. Copy of the Counter Affidavit has been included in the Special Leave Petition paper books for perusal of the Hon'ble Court.

It is further submitted that Counsel for the Petitioner has on 27.04.2013 filed Rejoinder Affidavit in Special Leave Petition (Crl.) Nos. 5369 & 5435 of 2012. Copies of the Rejoinder Affidavit has been included in the Special Leave Petition paper books for perusal of the Hon'ble Court.

...6/-

It is further submitted that Counsel for the Petitioner has on 10.07.2013 filed Rejoinder Affidavit in Special Leave Petition

(Crl.) No. 5419 of 2012. Copy of the Rejoinder Affidavit has been included in the Special Leave Petition paper books for perusal of the Hon'ble Court.

Service of Show Cause Notice is complete.

PETITION FOR SPECIAL LEAVE TO APPEAL (CRL.) NO. 5522 OF 2012

It is submitted that this is an after notice matter. There are three respondents in the instant matter.

It is submitted that A.D. Card duly signed has been received back from Respondent No. 1, but no one has entered appearance on behalf of Respondent No. 1.

It is further submitted that Mr. B.K. Prasad, Advocate has filed Vakalatnama/Appearance on behalf of Respondent No. 2/Union of India.

It is further submitted that Respondent No. 3 is represented by Mr. A.K. Sharma, Advocate. The Counsel has also on 25.04.2013 filed Counter Affidavit on behalf of Respondent No. 3. Copy of the Counter Affidavit has been included in the Special Leave Petition paper books for perusal of the Hon'ble Court.

It is further submitted that Counsel for the Petitioner has on 08.07.2013 filed Rejoinder Affidavit. Copy of the Rejoinder Affidavit has been included in the Special Leave Petition paper books for perusal of the Hon'ble Court.

Service of Show Cause Notice is complete.

PETITION FOR SPECIAL LEAVE TO APPEAL (CRL.) NO. 5547 OF 2012

It is submitted that this is an after notice matter. There are two respondents in the instant matter.

It is submitted that A.D. Card duly signed has been received back from Respondent No. 1, but no one has entered appearance on behalf of him.

It is further submitted that Respondent No. 2 is represented by Mr. A.K. Sharma, Advocate. The Counsel has also on 26.04.2013 filed Counter Affidavit on behalf of Respondent No. 2. Copy of the Counter Affidavit has been included in the Special Leave Petition paper books for perusal of the Hon'ble Court.

...7/-

It is further submitted that Counsel for the Petitioner has on 10.07.2013 filed Rejoinder Affidavit. Copy of the Rejoinder Affidavit has been included in the Special Leave Petition paper

books for perusal of the Hon'ble Court.

Service of Show Cause Notice is complete.

PETITION FOR SPECIAL LEAVE TO APPEAL (CRL.) NO. 5578 OF 2012

It is submitted that this is an after notice matter.

It is further submitted that Sole Respondent is represented by Mr. A.K. Sharma, Advocate. The Counsel has also on 05.04.2013 filed Counter Affidavit on behalf of Sole Respondent. Copy of the Counter Affidavit has been included in the Special Leave Petition paper books for perusal of the Hon'ble Court.

It is further submitted that Counsel for the Petitioner has on 27.04.2013 filed Rejoinder Affidavit. Copy of the Rejoinder Affidavit has been included in the Special Leave Petition paper books for perusal of the Hon'ble Court.

Service of Show Cause Notice is complete.

PETITION FOR SPECIAL LEAVE TO APPEAL (CRL.) NO. 5590 OF 2012

It is submitted that this is an after notice matter. There are three respondents in the instant matter.

It is submitted that A.D. Card duly signed has been received back from Respondent No. 2, but no one has entered appearance on behalf of Respondent No. 2.

It is further submitted that Mr. B.K. Prasad, Advocate has filed Vakalatnama/Appearance on behalf of Respondent No. 1/Union of India.

It is further submitted that Respondent No. 3 is represented by Mr. A.K. Sharma, Advocate. The Counsel has also on 25.04.2013 filed Counter Affidavit on behalf of Respondent No. 3. Copy of the Counter Affidavit has been included in the Special Leave Petition paper books for perusal of the Hon'ble Court.

It is further submitted that Counsel for the Petitioner has on 10.07.2013 filed Rejoinder Affidavit. Copy of the Rejoinder Affidavit has been included in the Special Leave Petition paper books for perusal of the Hon'ble Court.

Service of Show Cause Notice is complete.

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PETITION FOR SPECIAL LEAVE TO APPEAL (CRL.) NO. 5592 OF 2012

It is submitted that this is an after notice matter. There are four respondents in the instant matter.

It is further submitted that Respondent No. 1 is represented by Mr. A.K. Sharma, Advocate. The Counsel has also on 25.04.2013

filed Counter Affidavit on behalf of Respondent No. 1. Copy of the Counter Affidavit has been included in the Special Leave Petition paper books for perusal of the Hon'ble Court.

It is further submitted that Counsel for the Petitioner has on 08.07.2013 filed Rejoinder Affidavit. Copy of the Rejoinder Affidavit has been included in the Special Leave Petition paper books for perusal of the Hon'ble Court.

It is further submitted that A.D. Card duly signed has been received back from Respondent Nos. 2 and 3, but no one has entered appearance on behalf of them.

It is further submitted that neither A.D. Card nor unserved cover containing notice has been received from Respondent No. 4.

Service of Show Cause Notice is incomplete in respect of Respondent No. 4.

PETITION FOR SPECIAL LEAVE TO APPEAL (CRL.) NO. 5614 OF 2012

It is submitted that this is an after notice matter. There are three respondents in the instant matter.

It is submitted that A.D. Card duly signed has been received back from Respondent No. 1, but no one has entered appearance on behalf of Respondent No. 1.

It is further submitted that Mr. B.K. Prasad, Advocate has filed Vakalatnama/Appearance on behalf of Respondent No. 2/Union of India.

It is further submitted that Respondent No. 3 is represented by Mr. A.K. Sharma, Advocate. The Counsel has also on 25.04.2013 filed Counter Affidavit on behalf of Respondent No. 3. Copy of the Counter Affidavit has been included in the Special Leave Petition paper books for perusal of the Hon'ble Court.

It is further submitted that Counsel for the Petitioner has on 08.07.2013 filed Rejoinder Affidavit. Copy of the Rejoinder Affidavit has been included in the Special Leave Petition paper books for perusal of the Hon'ble Court.

Service of Show Cause Notice is complete.

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PETITION FOR SPECIAL LEAVE TO APPEAL (CRL.) NO. 5617 OF 2012

It is submitted that this is an after notice matter. There are four respondents in the instant matter.

It is further submitted that Respondent No. 1 is represented by Mr. A.K. Sharma, Advocate. The Counsel has also on 25.04.2013 filed Counter Affidavit on behalf of Respondent No. 1. Copy of the

Counter Affidavit has been included in the Special Leave Petition paper books for perusal of the Hon'ble Court.

It is further submitted that Counsel for the Petitioner has on 10.07.2013 filed Rejoinder Affidavit. Copy of the Rejoinder Affidavit has been included in the Special Leave Petition paper books for perusal of the Hon'ble Court.

It is further submitted that A.D. Card duly signed has been received back from Respondent Nos. 2 and 3, but no one has entered appearance on behalf of them.

It is further submitted that neither A.D. Card nor unserved cover containing notice has been received from Respondent No. 4.

Service of Show Cause Notice is incomplete in respect of Respondent No. 4.

PETITION FOR SPECIAL LEAVE TO APPEAL (CRL.) NO. 5619 OF 2012

It is submitted that this is an after notice matter. There are three respondents in the instant matter.

It is further submitted that Respondent No. 1 is represented by Mr. B.V. Balram Das, Advocate. The Counsel has also on 25.04.2013 filed Counter Affidavit on behalf of Respondent No. 1. Copy of the Counter Affidavit has been included in the Special Leave Petition paper books for perusal of the Hon'ble Court.

It is further submitted that Counsel for the Petitioner has on 08.07.2013 filed Rejoinder Affidavit. Copy of the Rejoinder Affidavit has been included in the Special Leave Petition paper books for perusal of the Hon'ble Court.

It is further submitted that A.D. Card duly signed has been received back from Respondent Nos. 2 and 3, but no one has entered appearance on behalf of them.

Service of Show Cause Notice is complete.

PETITION FOR SPECIAL LEAVE TO APPEAL (CRL.) NO. 5622 OF 2012

It is submitted that this is an after notice matter. There are three respondents in the instant matter.

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It is submitted that A.D. Card duly signed has been received back from Respondent No. 1, but no one has entered appearance on behalf of Respondent No. 1.

It is further submitted that Mr. B.K. Prasad, Advocate has filed Vakalatnama/Appearance on behalf of Respondent No. 2/Union of India.

It is further submitted that Respondent No. 3 is represented

by Mr. A.K. Sharma, Advocate. The Counsel has also on 25.04.2013 filed Counter Affidavit on behalf of Respondent No. 3. Copy of the Counter Affidavit has been included in the Special Leave Petition paper books for perusal of the Hon'ble Court.

It is further submitted that Counsel for the Petitioner has on 08.07.2013 filed Rejoinder Affidavit. Copy of the Rejoinder Affidavit has been included in the Special Leave Petition paper books for perusal of the Hon'ble Court.

Service of Show Cause Notice is complete.

PETITION FOR SPECIAL LEAVE TO APPEAL (CRL.) NO. 5668 OF 2012

It is submitted that this is an after notice matter. There are three respondents in the instant matter.

It is submitted that A.D. Card duly signed has been received back from Respondent Nos. 1 and 2, but no one has entered appearance on behalf of them.

It is further submitted that Respondent No. 3 is represented by Mr. A.K. Sharma, Advocate. The Counsel has also on 26.04.2013 filed Counter Affidavit on behalf of Respondent No. 3. Copy of the Counter Affidavit has been included in the Special Leave Petition paper books for perusal of the Hon'ble Court.

It is further submitted that Counsel for the Petitioner has on 10.07.2013 filed Rejoinder Affidavit. Copy of the Rejoinder Affidavit has been included in the Special Leave Petition paper books for perusal of the Hon'ble Court.

Service of Show Cause Notice is complete.

PETITION FOR SPECIAL LEAVE TO APPEAL (CRL.) NO. 5669 OF 2012

It is submitted that this is an after notice matter. There are two respondents in the instant matter.

It is submitted that A.D. Card duly signed has been received back from Respondent No. 1, but no one has entered appearance on behalf of him.

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It is further submitted that Respondent No. 3 is represented by Mr. A.K. Sharma, Advocate. The Counsel has also on 25.04.2013 filed Counter Affidavit on behalf of Respondent No. 3. Copy of the Counter Affidavit has been included in the Special Leave Petition paper books for perusal of the Hon'ble Court.

It is further submitted that Counsel for the Petitioner has on 08.07.2013 filed Rejoinder Affidavit. Copy of the Rejoinder

Affidavit has been included in the Special Leave Petition paper books for perusal of the Hon'ble Court.

Service of Show Cause Notice is complete.

PETITION FOR SPECIAL LEAVE TO APPEAL (CRL.) NO. 5697 OF 2012

It is submitted that this is an after notice matter. There are three respondents in the instant matter.

It is submitted that A.D. Card duly signed has been received back from Respondent No. 2, but no one has entered appearance on behalf of Respondent No. 2.

It is further submitted that Mr. B.K. Prasad, Advocate has filed Vakalatnama/Appearance on behalf of Respondent No. 1/Union of India.

It is further submitted that Respondent No. 3 is represented by Mr. A.K. Sharma, Advocate. The Counsel has also on 25.04.2013 filed Counter Affidavit on behalf of Respondent No. 3. Copy of the Counter Affidavit has been included in the Special Leave Petition paper books for perusal of the Hon'ble Court.

It is further submitted that Counsel for the Petitioner has on 10.07.2013 filed Rejoinder Affidavit. Copy of the Rejoinder Affidavit has been included in the Special Leave Petition paper books for perusal of the Hon'ble Court.

Service of Show Cause Notice is complete.

PETITION FOR SPECIAL LEAVE TO APPEAL (CRL.) NO. 5706 OF 2012

It is submitted that this is an after notice matter. There are four respondents in the instant matter.

It is further submitted that Respondent No. 1 is represented by Mr. A.K. Sharma, Advocate. The Counsel has also filed Counter Affidavit on behalf of Respondent No. 1. Copy of the Counter Affidavit has been included in the Special Leave Petition paper books for perusal of the Hon'ble Court.

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It is further submitted that Counsel for the Petitioner has on 27.04.2013 filed Rejoinder Affidavit. Copy of the Rejoinder Affidavit has been included in the Special Leave Petition paper books for perusal of the Hon'ble Court.

It is further submitted that A.D. Card duly signed has been received back from Respondent Nos. 2 and 3, but no one has entered appearance on behalf of them.

It is further submitted that neither A.D. Card nor unserved cover containing notice has been received from Respondent No. 4.

Service of Show Cause Notice is incomplete in respect of Respondent No. 4.

PETITION FOR SPECIAL LEAVE TO APPEAL (CRL.) NO. 5712 OF 2012

It is submitted that this is an after notice matter. There are three respondents in the instant matter.

It is submitted that A.D. Card duly signed has been received back from Respondent No. 2, but no one has entered appearance on behalf of Respondent No. 2.

It is further submitted that Mr. B.K. Prasad, Advocate has filed Vakalatnama/Appearance on behalf of Respondent No. 1/Union of India.

It is further submitted that Respondent No. 3 is represented by Mr. A.K. Sharma, Advocate. The Counsel has also on 25.04.2013 filed Counter Affidavit on behalf of Respondent No. 3. Copy of the Counter Affidavit has been included in the Special Leave Petition paper books for perusal of the Hon'ble Court.

It is further submitted that Counsel for the Petitioner has on 10.07.2013 filed Rejoinder Affidavit. Copy of the Rejoinder Affidavit has been included in the Special Leave Petition paper books for perusal of the Hon'ble Court.

Service of Show Cause Notice is complete.

PETITION FOR SPECIAL LEAVE TO APPEAL (CRL.) NO. 5714 OF 2012

It is submitted that this is an after notice matter. There are four respondents in the instant matter.

It is further submitted that Respondent No. 1 is represented by Mr. A.K. Sharma, Advocate. The Counsel has also on 26.04.2013 filed Counter Affidavit on behalf of Respondent No. 1. Copy of the Counter Affidavit has been included in the Special Leave Petition paper books for perusal of the Hon'ble Court.

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It is further submitted that Counsel for the Petitioner has on 08.07.2013 filed Rejoinder Affidavit. Copy of the Rejoinder Affidavit has been included in the Special Leave Petition paper books for perusal of the Hon'ble Court.

It is further submitted that A.D. Card duly signed has been received back from Respondent Nos. 2 and 3, but no one has entered appearance on behalf of them.

It is further submitted that neither A.D. Card nor unserved cover containing notice has been received from Respondent No. 4.

Service of Show Cause Notice is incomplete in respect of

Respondent No. 4.

PETITION FOR SPECIAL LEAVE TO APPEAL (CRL.) NO. 5716 OF 2012

It is submitted that this is an after notice matter.

It is further submitted that the Sole Respondent is represented through Mr. A.K. Sharma, Advocate. The Counsel has also filed Counter Affidavit on behalf of the Sole Respondent. Copy of the Counter Affidavit has been included in the Special Leave Petition paper books for perusal of the Hon'ble Court.

It is further submitted that Counsel for the Petitioner has on 01.04.2013 filed Rejoinder Affidavit. Copy of the Rejoinder Affidavit has been included in the Special Leave Petition paper books for perusal of the Hon'ble Court.

Service of Show Cause Notice is complete.

PETITION FOR SPECIAL LEAVE TO APPEAL (CRL.) NOS. 5812, 6005, 6006, 6014, 6057, 6066, 6068, 6081 & 6083 OF 2012

PETITION FOR SPECIAL LEAVE TO APPEAL (CRL.) NO. 5812 OF 2012

It is submitted that this is an after notice matter.

It is further submitted that Sole Respondent is represented by Mr. A.K. Sharma, Advocate. The Counsel has also filed Counter Affidavit on behalf of Sole Respondent. Copy of the Counter Affidavit has been included in the Special Leave Petition paper books for perusal of the Hon'ble Court.

It is further submitted that Counsel for the Petitioner has on 27.04.2013 filed Rejoinder Affidavit. Copy of the Rejoinder Affidavit has been included in the Special Leave Petition paper books for perusal of the Hon'ble Court.

Service of Show Cause Notice is complete.

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PETITION FOR SPECIAL LEAVE TO APPEAL (CRL.) NO. 6005 OF 2012

It is submitted that this is an after notice matter. There are four respondents in the instant matter.

It is further submitted that Respondent No. 1 is represented by Mr. B.V. Balaram Das, Advocate. The Counsel has also on 16.04.2013 filed Counter Affidavit on behalf of Respondent No. 1. Copy of the Counter Affidavit has been included in the Special Leave Petition paper books for perusal of the Hon'ble Court.

It is further submitted that Counsel for the Petitioner has on 27.04.2013 filed Rejoinder Affidavit. Copy of the Rejoinder Affidavit has been included in the Special Leave Petition paper

books for perusal of the Hon'ble Court.

It is further submitted that A.D. Card duly signed has been received back from Respondent No. 3, but no one has entered appearance on behalf of him.

It is further submitted that neither A.D. Card nor unserved cover containing notice has been received from Respondent Nos. 2 and 4.

Service of Show Cause Notice is incomplete in respect of Respondent Nos. 2 and 4.

PETITION FOR SPECIAL LEAVE TO APPEAL (CRL.) NO. 6006 OF 2012

It is submitted that this is an after notice matter.

It is further submitted that Sole Respondent is represented by Mr. A.K. Sharma, Advocate. The Counsel has also filed Counter Affidavit on behalf of Sole Respondent. Copy of the Counter Affidavit has been included in the Special Leave Petition paper books for perusal of the Hon'ble Court.

It is further submitted that Counsel for the Petitioner has on 27.04.2013 filed Rejoinder Affidavit. Copy of the Rejoinder Affidavit has been included in the Special Leave Petition paper books for perusal of the Hon'ble Court.

Service of Show Cause Notice is complete.

PETITION FOR SPECIAL LEAVE TO APPEAL (CRL.) NO. 6014 OF 2012

It is submitted that this is an after notice matter. There are three respondents in the instant matter.

It is submitted that A.D. Card duly signed has been received back from Respondent No. 2, but no one has entered appearance on behalf of Respondent No. 2.

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It is further submitted that Mr. B.K. Prasad, Advocate has filed Vakalatnama/Appearance on behalf of Respondent No. 1/Union of India.

It is further submitted that Respondent No. 3 is represented by Mr. A.K. Sharma, Advocate. The Counsel has also on 16.04.2013 filed Counter Affidavit on behalf of Respondent No. 3. Copy of the Counter Affidavit has been included in the Special Leave Petition paper books for perusal of the Hon'ble Court.

It is further submitted that Counsel for the Petitioner has on 08.07.2013 filed Rejoinder Affidavit. Copy of the Rejoinder Affidavit has been included in the Special Leave Petition paper

books for perusal of the Hon'ble Court.

Service of Show Cause Notice is complete.

PETITION FOR SPECIAL LEAVE TO APPEAL (CRL.) NO. 6057 OF 2012

It is submitted that this is an after notice matter. There are two respondents in the instant matter.

It is submitted that A.D. Card duly signed has been received back from Respondent No. 1, but no one has entered appearance on behalf of him.

It is further submitted that Respondent No. 2 is represented by Mr. A.K. Sharma, Advocate. The Counsel has also on 26.04.2013 filed Counter Affidavit on behalf of Respondent No. 2. Copy of the Counter Affidavit has been included in the Special Leave Petition paper books for perusal of the Hon'ble Court.

It is further submitted that Counsel for the Petitioner has on 10.07.2013 filed Rejoinder Affidavit. Copy of the Rejoinder Affidavit has been included in the Special Leave Petition paper books for perusal of the Hon'ble Court.

Service of Show Cause Notice is complete.

PETITION FOR SPECIAL LEAVE TO APPEAL (CRL.) NO. 6066 OF 2012

It is submitted that this is an after notice matter. There are three respondents in the instant matter.

It is further submitted that Respondent No. 1 is represented by Mr. A.K. Sharma, Advocate. The Counsel has also on 25.04.2013 filed Counter Affidavit on behalf of Respondent No. 1. Copy of the Counter Affidavit has been included in the Special Leave Petition paper books for perusal of the Hon'ble Court.

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It is further submitted that Counsel for the Petitioner has on 10.07.2013 filed Rejoinder Affidavit. Copy of the Rejoinder Affidavit has been included in the Special Leave Petition paper books for perusal of the Hon'ble Court.

It is further submitted that A.D. Card duly signed has been received back from Respondent Nos. 2 and 3, but no one has entered appearance on behalf of them.

Service of Show Cause Notice is complete.

PETITION FOR SPECIAL LEAVE TO APPEAL (CRL.) NO. 6068 OF 2012

It is submitted that this is an after notice matter. There are three respondents in the instant matter.

It is submitted that A.D. Card duly signed has been received

back from Respondent No. 2, but no one has entered appearance on behalf of Respondent No. 2.

It is further submitted that Mr. B.K. Prasad, Advocate has filed Vakalatnama/Appearance on behalf of Respondent No. 1/Union of India.

It is further submitted that Respondent No. 3 is represented by Mr. A.K. Sharma, Advocate. The Counsel has also on 26.04.2013 filed Counter Affidavit on behalf of Respondent No. 3. Copy of the Counter Affidavit has been included in the Special Leave Petition paper books for perusal of the Hon'ble Court.

It is further submitted that Counsel for the Petitioner has on 10.07.2013 filed Rejoinder Affidavit. Copy of the Rejoinder Affidavit has been included in the Special Leave Petition paper books for perusal of the Hon'ble Court.

Service of Show Cause Notice is complete.

PETITION FOR SPECIAL LEAVE TO APPEAL (CRL.) NO. 6081 OF 2012

It is submitted that this is an after notice matter. There are three respondents in the instant matter.

It is submitted that A.D. Card duly signed has been received back from Respondent No. 1, but no one has entered appearance on behalf of Respondent No. 1.

It is further submitted that Mr. B.K. Prasad, Advocate has filed Vakalatnama/Appearance on behalf of Respondent No. 3/Union of India.

...16/-

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It is further submitted that Respondent No. 2 is represented by Mr. A.K. Sharma, Advocate. The Counsel has also on 26.04.2013 filed Counter Affidavit on behalf of Respondent No. 2. Copy of the Counter Affidavit has been included in the Special Leave Petition paper books for perusal of the Hon'ble Court.

It is further submitted that Counsel for the Petitioner has on 10.07.2013 filed Rejoinder Affidavit. Copy of the Rejoinder Affidavit has been included in the Special Leave Petition paper books for perusal of the Hon'ble Court.

Service of Show Cause Notice is complete.

PETITION FOR SPECIAL LEAVE TO APPEAL (CRL.) NO. 6083 OF 2012

It is submitted that this is an after notice matter.

It is further submitted that Sole Respondent is represented by Mr. A.K. Sharma, Advocate. The Counsel has also filed Counter

Affidavit on behalf of Respondent No. 2. Copy of the Counter Affidavit has been included in the Special Leave Petition paper books for perusal of the Hon'ble Court.

It is further submitted that Counsel for the Petitioner has on 27.04.2013 filed Rejoinder Affidavit. Copy of the Rejoinder Affidavit has been included in the Special Leave Petition paper books for perusal of the Hon'ble Court.

Service of Show Cause Notice is complete.

PETITION FOR SPECIAL LEAVE TO APPEAL (CRL.) NO. 9925 OF 2012

It is submitted that this is an after notice matter. There are four respondents in the instant matter.

Show Cause Notice was issued to four respondents through Speed Post on 12.01.2013. A copy of the dasti notice was also handed over the Counsel for the Petitioner for effecting dasti service on the respondents.

It is further submitted that Mr. B.V. Balaram Das, Advocate has on 12.02.2013 filed Vakalatnama/Appearance on behalf of Respondents Nos. 1 and 2. The Counsel has also on 25.04.2013 filed Counter Affidavit. Copy of the Counter Affidavit has been included in the Special Leave Petition paper books for perusal of the Hon'ble Court.

It is further submitted that Counsel for the Petitioner has on 10.07.2013 filed Rejoinder Affidavit. Copy of the Rejoinder Affidavit has been included in the Special Leave Petition paper books for perusal of the Hon'ble Court.

...17/-

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It is further submitted that Counsel for the Petitioners has on 11.02.2013 filed proof of dasti service of the notice on Respondent No. 3, but no one has entered appearance on behalf of Respondent No. 3 so far.

It is further submitted that Respondent No. 4 is represented by Ms. Kamini Jaiswal, Advocate

Service of Show Cause Notice is complete.

It is lastly submitted that the Criminal Appeal No. 190 of 2003 above mentioned was mentioned before the Hon'ble Court on 22.02.2016 when the Court was pleased to pass the following Order :

"Post within two weeks before an appropriate Bench."

The matters alongwith applications above mentioned are listed

before the Hon'ble Court with this office report.

DATED this the 01st day of March, 2016.

ASSISTANT REGISTRAR

Copy to :

1. Mr. Abhishek Atrey, Advocate
2. Mr. Kuldip Singh, Advocate
3. Ms. Sushma Suri, Advocate
4. Mr. Irshad Ahmad, Advocate
5. Ms. Puja Sharma, Advocate
6. Mr. P. Parmeswaran, Advocate
7. Mr. Ajay Pal, Advocate
8. Mr. A.K. Sharma, Advocate
9. Mr. B.V. Balaram Das, Advocate

ASSISTANT REGISTRAR

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